

[श्री कंबरलाल गुप्त]

मैं समझता हूँ कि आपको राष्ट्रपति से इसकी स्वीकृति प्राप्त करनी चाहिये।

16.11 hrs.

[MR. SPEAKER in the Chair].

अगर आप ऐसा नहीं करते हैं तो यह गलत बात होगी।

श्री मोरारजी देसाई : राष्ट्रपति जी से जो स्वीकृति ली है उसके मन्त्राधिक यह करेक्ट फ़िगर है लेकिन छपने में यहां गलती हुई है। और कोई गलती नहीं है।

श्री अटल बिहारी वाजपेयी : यह बात साफ हो गई है कि हम अपने बजट को भी ठीक तरह से नहीं छाप सकते हैं। यह ठीक है कि सदन इसको एप्रूवल दे रहा है। लेकिन यह जिस डंग में हुआ है यह कोई सरकार की प्रतिष्ठा बढ़ाने वाला नहीं है। दो फ़िगर रह गए हैं और उनको आखिर में शामिल किया जा रहा है।

SHRI M. R. MASANI : Sir, a little earlier the Finance Minister made very heavy weather about my difficulty in reading correctly an item in his Demands for Grants. Now it is quite clear that they also can be hasty and they also can err.

SHRI MORARJI DESAI : I agree that the printers have been hasty, but the only difference is that I have detected it whereas he did not detect it.

MR. SPEAKER : The Question is :

"That the Bill be passed"

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

SHRI KHADILKAR (Khed) : I beg to move :

"That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions

presented to the House on the 12th March, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Twenty-third Report of the committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1968."

The motion was adopted.

16.13 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 16 and substitution of article 335)

श्री रामसेवक यादव (बाराबंकी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे मंशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री रामसेवक यादव : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 75 and 164) *

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI TRIDIB KUMAR CHAUDHURI : Sir, I introduce the Bill.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL*

(Amendment of section 3)

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-3-68.

†Introduced/moved with the recommendation of the President.